#### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>APPEAL NO. 292 OF 2016 &</u> IA NOS. 597 OF 2016 & 491 OF 2017

Dated: 17<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

M/s Utkal Alumina International Ltd. .... Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Syed Shahid Husain Rizvi

Counsel for the Respondent(s) : Mr. Rutwik Panda

Mr. Anshu Malik for R-1

Mr. R.K.Mehta

Ms. Himanshi Andley for GRIDCO

### <u>ORDER</u>

# I.A. No. 491 of 2017

(Appl. for deletion of GRIDCO from impugned judgment)

The appellant by this application wants this Tribunal to delete the name of GRIDCO from the array of respondents in the Judgment of the Orissa Electricity Regulatory Commission.

We have heard learned counsel for the parties. We are of the opinion that it is not possible for us to do so. However when the appeal is finally heard all the contentions of the parties will be taken up and decided. Accordingly, the application is disposed of.

# **APPEAL No. 292 of 2016**

Liberty to add GRDICO as a party-respondent is granted, subject to payment of court fee, if any, required. Learned counsel for the appellant is directed to file amended memo of parties within two weeks. Consequential amendments shall be carried out within two weeks.

Issue notice to GRIDCO. Mr. R.K. Mehta takes notice on behalf of GRIDCO

List the I.A. No. 597 of 2016 for hearing on <u>25.09.2017</u>. Replies to the I.A. may be filed on or before 07.09.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt